This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

**शनिवार, 27 जुलाई, 2024 / 05 श्रावण, 1946**

**हिमाचल प्रदेश सरकार**

**लोक निर्माण विभाग**

अधिसूचना

शिमला–2, 12 जुलाई, 2024

**सं0: पी0बी0डब्ल्यू0 (बी0) एफ (5) 38 / 2019**.––यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव खुन्नी पनोली,

तहसील ननखड़ी, जिला शिमला, हिमाचल प्रदेश में राई–बाहली–खुन्नी पनोली–खड़ाहण सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है। अतएव एतद्द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा–11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों, उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप–धारा द्वारा अपेक्षित अथवा अनुमतः अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के 60 दिन की अवधि के भीतर लिखित रूप में भू–अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला (हि0प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

## विवरणी

| जिला | तहसील | गांव | खसरा नं0 | रकबा (हैक्टेयर) |
|---|---|---|---|---|
| शिमला | ननखड़ी | खुन्नी पनोली | 662 / 1 | 00–04–46 |
| **कुल जोड़ . .** | | | **कित्ता–01** | **00–04–46** |

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

———————————

## लोक निर्माण विभाग

अधिसूचना

शिमला–2, 22 जुलाई, 2024

**सं0: पी0बी0डब्ल्यू0 (बी0) एफ (5) 13 / 2024.**––यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव पुरानी मण्डी / 366 / 10 व पड्डल / 366 / 9, तहसील सदर, जिला मण्डी, हिमाचल प्रदेश में पड्डल से पुरानी मण्डी के लिए पैदल पार–पथ पुल के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है। अतएव एतद्द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा–11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों, उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश

करने और सर्वेक्षण करने तथा उप–धारा द्वारा अपेक्षित अथवा अनुमतः अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के 60 दिन की अवधि के भीतर लिखित रूप में भू–अर्जन समाहर्ता (मण्डी क्षेत्र), लोक निर्माण विभाग, जिला मण्डी (हि0प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

**विवरणी**

| जिला | तहसील | गांव | खसरा नं0 | रकबा (वर्ग मी0) |
|---|---|---|---|---|
| मण्डी | सदर | पुरानी मण्डी / 366 / 10 | 998 / 1 | 19–68 |
| | | | 1392 / 1197 / 1 | 94–50 |
| | | | 1199 | 51–57 |
| | | | 1200 | 145–25 |
| | | **कुल जोड़ . .** | **कित्ता–04** | **311–00** |
| **जिला** | **तहसील** | **गांव** | **खसरा नं0** | **रकबा (वर्ग मी0)** |
| मण्डी | सदर | पड्डल / 366 / 9 | 1004 / 385 / 1 | 1322–41 |
| | | | 389 / 1 | 209–31 |
| | | **कुल जोड़ . .** | **कित्ता–02** | **1531–72** |

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

———————————

**PUBLIC WORKS DEPARTMENT**

NOTIFICATION

*Shimla-171 002, the 23rd July, 2024*

**No. PBW (B&R)(B)F (7)-2/2018-I**.—In continuation to this Department Notification of even number dated 27-07-2023, the Governor, Himachal Pradesh is pleased to declare the **"Dangar to Jahu via Lohat Bharari Bara-Da-Ghat Jahu road"** in District Bilsapur, H.P. having a length of 20 Km. as Major District Road No. 122 at Sr. No. 113.

Accordingly, the total length of Major District Roads in the State will be 4797.230 kms.

By order,

Sd/-
(DEVESH KUMAR)
*Principal Secretary (PW).*

**INDUSTRIES DEPARTMENT**
**(Section-A)**

NOTIFICATION

*Shimla 171 002, the 23rd July, 2024*

**No. Ind-A(F)10-4/2023**.—The Governor, Himachal Pradesh, on the recommendations of the Standing Committee, is pleased to declare the following land as **"**Industrial Areas", in the interest of industrialization in the State, with immediate effect:—

| Sl. No. | Name of Industrial Area | Revenue Village | Khasra No. and Area | Remarks |
|---|---|---|---|---|
| **1.** | Industrial Area Khadeen, Sub-Tehsil Parwanoo, Distt. Solan. | Mauza Khadeen | Khasra No**.** 306 Min.<br><br>Area= 117-13 Bigha | Expansion of Industrial area Khadeen, notified *vide* notification of even number dated 19-04-2022. |
| 2. | Industrial Area Theda, Tehsil Baddi, Distt. Solan. | Mauza Theda | Khasra No. 435/398/113/1 Area = 11-01 Bigha | New Industrial Area "Theda" |

By Order.

Sd/-
(R.D. NAZEEM, I.A.S.),
*Principal Secretary (Inds.).*

---

**विधि विभाग**

अधिसूचना

शिमला–2, 23 जुलाई, 2024

**संख्या एल0एल0आर0–ई(9)–12 / 2021–लेज.**––श्री मनोज कुमार, अधिवक्ता को इस विभाग की अधिसूचना संख्या0 एल0 एल0 आर0–*ई (9)–6 /* 2011–लेज, दिनांक 09–07–2015 द्वारा नोटरी के रूप में नियुक्त किया गया था और उनको उप–मण्डल नाहन, जिला सिरमौर की क्षेत्रीय सीमाओं के भीतर व्यवसाय करने के लिए प्राधिकृत किया गया था और उनका नाम नोटरी के रजिस्टर में क्रम संख्या **443** पर दर्ज किया गया था ;

और श्री मनोज कुमार, अधिवक्ता का व्यवसाय प्रमाण–पत्र दिनांक 31–07–2020 तक विधिमान्य था और लगभग चार वर्ष व्यतीत होने के उपरांत भी उन्होंने व्यवसाय प्रमाण–पत्र नवीनीकरण के लिए आवेदन नहीं किया है। नोटरी नियम 1952 (केन्द्रीय अधिनियम संख्यांक 53 का 1952) की धारा 5 की उप–धारा (2) के अंतर्गत पठित नोटरी नियम 1956 के नियम, 8बी के प्रावधानों के तहत व्यवसाय प्रमाण–पत्र को उसकी वैधता अवधि की समाप्ति से छह महीने पहले नवीनीकरण के लिए आवेदन करना आवश्यक था। अतः उन्हें

इस विभाग के पत्र संख्या एल0 एल0 आर0–ई(9)–12 / 2021–लेज, दिनांक 20–04–2024 द्वारा व्यवसाय प्रमाण–पत्र नवीनीकरण न करने हेतु कारण बताओ नोटिस जारी किया था। परन्तु तीन महीने व्यतीत होने के उपरांत भी इस संदर्भ में उनका कोई जवाब नहीं आया।

अतः हिमाचल प्रदेश के राज्यपाल, नोटरी नियम, 1956 के नियम 13 (13) और नोटरी अधिनियम, 1952 की धारा 10(च) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री मनोज कुमार, नोटरी, उप–मण्डल नाहन, जिला सिरमौर का नाम नोटरी के रजिस्टर से तुरन्त प्रभाव से हटाए जाने का आदेश करते हैं।

आदेश द्वारा,

हस्ताक्षरित / –
(शरद कुमार लगवाल),
सचिव (विधि)।

———————

*[Authoritative English text of this Department Notification No. LLR-E(9)-12/2021-Leg. Dated 23-07-2024 as required under Article 348(3) of the Constitution of India].*

**LAW DEPARTMENT**

NOTIFICATION

*Shimla-2, the 23rd July, 2024*

**No. LLR-E(9)-12/2021-Leg.—**WHEREAS, Shri Manoj Kumar, Advocate was appointed as Public Notary *vide* Notification No. LLR-E(9)-6/2011-Leg] dated 09-07-2015 and authorized to practice as such within the territorial limits of Sub-Division Nahan of District Sirmaur and his name was entered at serial No. **443** in the Register of Notaries;

WHEREAS, the certificate of practice of Shri Manoj Kumar has expired on 31-07-2020 and he has not applied for renewal of certificate of practice and since then almost 4 years have lapsed. As per the provisions under sub-section (2) of Section 5 of the Notaries Act, 1952 (Central Act. No. 53 of 1952) read with rule 8B of the Notaries Rules, 1956, an application for renewal of Certificate of Practice was required to be submitted six months before the date of expiry of its period of validity. Therefore, a show cause notice was issued to him *vide* letter No. LLR-E(9)-12/2021-Leg. dated 20th April, 2024 for non-renewal of licence before removal of his name from the register of notary. But nothing has been heard from him till today in this behalf and since then more than three months have lapsed.

NOW, therefore, the Governor, Himachal Pradesh in exercise of the powers conferred by section 10(f) of the Notaries Act, 1952 read with rule 13(13) of the Notaries Rules, 1956 hereby orders removal of the name of Shri Manoj Kumar, Notary Public of Sub-Division Nahan of District Sirmaur from the Register of Notaries with immediate effect.

By order,

Sd/-
(SHARAD KUMAR LAGWAL)
*LR*-cum-*Secretary (Law).*

## विधि विभाग

अधिसूचना

शिमला–2, 23 जुलाई, 2024

**संख्या एल0एल0आर0–ई(9)–12 / 2021–लेज.**––सुश्री रीतू देवी, अधिवक्ता को इस विभाग की अधिसूचना संख्या0 एल0 एल0 आर0–ई(9)–41 / 2005–लेज, दिनांक 13–09–2017 द्वारा नोटरी पब्लिक के रूप में नियुक्त किया गया था और उप–मण्डल ठियोग, जिला शिमला की क्षेत्रीय सीमाओं के भीतर व्यवसाय करने के लिए प्राधिकृत किया गया था और उनका नाम नोटरी के रजिस्टर में क्रम संख्या **470** पर दर्ज किया गया था;

और अध्यक्ष, बार एसोसिएशन ठियोग, जिला शिमला ने पत्र दिनांक 13–05–2024 द्वारा सूचित किया है कि सुश्री रीतू देवी, अधिवक्ता, उप–मण्ड़ल ठियोग, जिला शिमला का देहान्त दिनांक 18–12–2018 को हो गया है;

अतः हिमाचल प्रदेश के राज्यपाल, नोटरी अधिनियम, 1952 की धारा 10 एवं नोटरी नियम, 1956 के नियम 13 (13) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए सुश्री रीतू देवी, अधिवक्ता, उप–मण्डल ठियोग, जिला शिमला का नाम नोटरी के रजिस्टर से तुरन्त प्रभाव से हटाए जाने का आदेश करते हैं ।

आदेश द्वारा,

हस्ताक्षरित / –
(शरद कुमार लगवाल),
सचिव (विधि)।

––––––––––

*[Authoritative English text of this Department Notification No. LLR-E(9)-12/2021-Leg. Dated 23- 07-2024 as required under Article 348(3) of the Constitution of India].*

## LAW DEPARTMENT
NOTIFICATION

*Shimla-2, the 23rd July, 2024*

**No. LLR-E(9)-12/2021-Leg.—**WHEREAS, Ms. Reetu Devi, Advocate was appointed as Notary *vide* Notification No. LLR-E(9)-41/2005-Leg. dated 13-09-2017 and authorized to practice as such within the territorial limits of Sub-Division Theog of District Shimla and her name was entered at serial No. **470** in the Register of Notaries.

AND WHEREAS, President Bar Association Theog, District Shimla has intimated *vide* letter dated 13th May, 2024 that Ms. Reetu Devi, Notary, Sub-Division Theog, District Shimla has expired on 18-12-2018.

NOW, THEREFORE, the Governor, Himachal Pradesh in exercise of the powers conferred by section 10 of the Notaries Act, 1952 and rule 13(13) of the Notaries Rules, 1956, order the removal

of the name of Ms. Reetu Devi, Notary, Sub-Division Theog of District Shimla from the Register of Notaries with immediate effect.

By order,

Sd/-
(SHARAD KUMAR LAGWAL),
*LR*-cum- *Secretary (Law)*.

---

**सामान्य प्रशासन विभाग**
(संसदीय कार्य विभाग)

अधिसूचना

शिमला–2, 26 जुलाई, 2024

**संख्याः जी.ए.डी.–पी.ए.–ए.(3)–1 / 2023.**–हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 187 के खण्ड (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, अधिसूचना संख्याः 13–2 / 71–जी.ए.डी. तारीख 27 मार्च, 1974 द्वारा अधिसूचित और राजपत्र, हिमाचल प्रदेश में 27 अप्रैल, 1974 को प्रकाशित दी हिमाचल प्रदेश विधान सभा सैक्रेटेरिएट (रेक्रूटमैंट एण्ड कन्डीशन्ज ऑफ सर्विस) रूल्ज, 1974 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:–

| | |
|---|---|
| **1. संक्षिप्त नाम और प्रारम्भ।** | (1) इन नियमों का संक्षिप्त नाम दी हिमाचल प्रदेश विधान सभा सैक्रेटेरिएट (रेक्रूटमैंट एण्ड कन्डीशन्ज ऑफ सर्विस) अमेंडमेंट रूल्ज, 2024 है।<br><br>(2) ये नियम राजपत्र (ई–गजट) में प्रकाशन की तारीख से प्रवृत्त होंगे। |
| **2. सैकन्ड शैड्यूल का संशोधन।** | दी हिमाचल प्रदेश विधान सभा सैक्रेटेरिएट (रेक्रूटमैंट एण्ड कन्डीशन्ज ऑफ सर्विस) रूल्ज, 1974 से संलग्न सैकण्ड शैड्यूल में. –<br><br>(क) क्रम संख्या 27 के सामने स्तम्भ संख्या 5 के विद्यमान उपबन्धों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:–<br><br>"**Essential:**<br>(i) Should be Matric Pass from recognized Board of School Education/ Institution.<br><br>(ii) Must possess valid driving license for plying of heavy vehicles in hilly terrain.<br><br>(iii) Should qualify the prescribed driving test under the supervision of a departmental committee comprising of senior officer/ nominee of the H.P. Vidhan Sabha and two technical personnel out of Assistant Engineer (HPPWD-Mechanical Wing), Works Manager/Motor Mechanic Instructor (Govt. ITI)/ Foreman of HRTC and Motor Vehicle Inspector.”; |

| | |
|---|---|
| | (ख) क्रम संख्या 27 के सामने स्तम्भ संख्या 6 के विद्यमान उपबन्धों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:–<br><br>"(i) By promotion from amongst the grade of Cleaner with 5 years regular service or regular combined with continuous *adhoc* service rendered, if any in the grade.<br><br>(ii) Must possess valid driving license for plying of heavy vehicles in hilly terrain.<br><br>(iii) Should qualify the prescribed driving test under the supervision of a departmental committee comprising of senior officer/ nominee of the H.P. Vidhan Sabha and two technical personnel out of Assistant Engineer (HPPWD-Mechanical Wing), Works Manager/Motor Mechanic Instructor (Govt. ITI/ Foreman of HRTC and Motor Vehicle Inspector)." |

आदेश द्वारा,

मुख्य सचिव।

———————

*[Authoritative english text of this Department Notification No. GAD-PA-A(3)-1/2023, dated 26-07-2024 as required under clause (3) of Article 348 of the Constitution of India].*

**GENERAL ADMINISTRATION DEPARTMENT**
(Parliamentary Affairs Department)

NOTIFICATION

*Shimla-171 002, the 26th July, 2024*

**No. GAD-PA-A(3)-1/2023.—**In exercise of the powers conferred by clause (3) of Article 187 of the Constitution of India, the Governor, Himachal Pradesh, in consultation with the Speaker of Himachal Pradesh Vidhan Sabha is pleased to make the following Rules further to amend the Himachal Pradesh Vidhan Sabha Secretariat (Recruitment and Conditions of Service) Rules, 1974, notified *vide* Notification No. 13-2/71-GAD, dated 27th March, 1974, and published in Rajpatra, Himachal Pradesh, dated 27th April, 1974, namely:—

| | |
|---|---|
| **1. Short title and commencement** | (1) These rules may be called the Himachal Pradesh Vidhan Sabha Secretariat (Recruitment and Conditions of Service) Amendment Rules, 2024. |

| | |
|---|---|
| | (2) These rules shall come into force from the date of publication in the Rajpatra (e-Gazette) Himachal Pradesh. |
| 2. **Amendment of SECOND SCHEDULE** | In the SECOND SCHEDULE appended to the Himachal Pradesh Vidhan Sabha Secretariat (Recruitment and Conditions of Service) Rules, 1974.—<br><br>For the existing provisions in Column Number 5 against Serial Number 27, the following shall be substituted, namely:-—<br><br>"**Essential:**<br>(i) Should be **Matric Pass** from recognized Board of School Education/ Institution.<br><br>(ii) Must possess valid driving license for plying of heavy vehicles in hilly terrain.<br><br>(iii) Should qualify the prescribed driving test under the supervision of a departmental committee comprising of senior officer/ nominee of the H.P. Vidhan Sabha and two technical personnel out of Assistant Engineer (HPPWD-Mechanical Wing), Works Manager/Motor Mechanic Instructor (Govt. ITI)/ Foreman of HRTC and Motor Vehicle Inspector."<br><br>(a) For the existing provisions of Column Number 6 against Serial Number 27, the following shall be substituted, namely:—<br><br>"(i) By promotion from amongst the grade of Cleaner with 5 years regular service or regular combined with continuous *adhoc* service rendered, if any in the grade.<br><br>(ii) Must possess valid driving license for plying of heavy vehicles in hilly terrain.<br><br>(iii) Should qualify the prescribed driving test under the supervision of a departmental committee comprising of senior officer/ nominee of the H.P. Vidhan Sabha and two technical personnel out of Assistant Engineer (HPPWD-Mechanical Wing), Works Manager/Motor Mechanic Instructor (Govt. ITI/ Foreman of HRTC and Motor Vehicle Inspector)." |

By Order

*Chief Secretary.*

**ब अदालत श्री राम प्रकाश, कार्यकारी दण्डाधिकारी, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)**

अर्चना पुत्री श्री नरेश, निवासी तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना–पत्र अर्चना पुत्री श्री नरेश, निवासी तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके अनुरोध किया है कि उसके पिता नरेश की मृत्यु तिथि 05–06–2012 है जिसे ग्राम पंचायत नौहराधार के रिकार्ड में दर्ज नहीं करवाया गया है जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 31–07–2024 से पूर्व इस अदालत में उपस्थित आकर प्रस्तुत करे, बसूरत दीगर नरेश की मृत्यु तिथि को दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 18–06–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
नौहराधार, जिला सिरमौर (हि0प्र0)।

————————

**ब अदालत श्री राम प्रकाश, कार्यकारी दण्डाधिकारी, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)**

हरमेश पुत्र श्री राजेन्द्र सिंह, निवासी तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना–पत्र हरमेश पुत्र श्री राजेन्द्र सिंह, निवासी तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके अनुरोध किया है कि उसकी पुत्री विभूति की जन्म तिथि 13–09–2010 है जिसे ग्राम पंचायत नौहराधार के रिकार्ड में दर्ज नहीं करवाया गया है जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 31–07–2024 से पूर्व इस अदालत में उपस्थित आकर प्रस्तुत करे, बसूरत दीगर विभूति की जन्म तिथि को दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 18–06–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
नौहराधार, जिला सिरमौर (हि0प्र0)।

**ब अदालत श्री राम प्रकाश, कार्यकारी दण्डाधिकारी, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)**

श्री विरेन्द्र वर्मा पुत्र श्री गोपाल सिंह, निवासी डा0 चाड़ना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना–पत्र श्री विरेन्द्र वर्मा पुत्र श्री गोपाल सिंह, निवासी डा0 चाड़ना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके अनुरोध किया है कि उसके पुत्र आदित्य वर्मा की जन्म तिथि 23–05–2010 है जिसे ग्राम पंचायत चाड़ना के रिकार्ड में दर्ज नहीं करवाया गया है, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 31–07–2024 से पूर्व इस अदालत में उपस्थित आकर प्रस्तुत करे, बसूरत दीगर आदित्य वर्मा की जन्म तिथि को दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 18–06–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
नौहराधार, जिला सिरमौर (हि0प्र0)।

————————

**ब अदालत श्री राम प्रकाश, कार्यकारी दण्डाधिकारी, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)**

श्री ब्रहमानन्द पुत्र स्व0 श्री दीप राम, निवासी थनगा डा0 देवना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना–पत्र श्री ब्रहमानन्द पुत्र स्व0 श्री दीप राम, निवासी थनगा डा0 देवना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके प्रार्थना की है कि उसकी पुत्री भव्या भारद्वाज की जन्म तिथि 16–07–2008 है जिसे ग्राम पंचायत नौहराधार के रिकार्ड में दर्ज नहीं करवाया गया है, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 12–08–2024 से पूर्व इस अदालत में उपस्थित आकर प्रस्तुत करे, बसूरत दीगर भव्या भारद्वाज की जन्म तिथि को दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 12–07–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
नौहराधार, जिला सिरमौर (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, पांवटा साहिब, जिला सिरमौर (हि0 प्र0)**

केस नं0 : / 2024

श्री मनीश कुमार पुत्र राम किशन, निवासी कोटडी ब्यास, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना–पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री मनीश कुमार पुत्र राम किशन, निवासी कोटडी ब्यास, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु / मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू–एन / एसटी / बीएण्डडी / डिलेय कैसिस / 2023–12386, दिनांक 06–03–2024 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी द्वारा प्रार्थना की है कि उसकी पत्नी जिसका नाम संतोश कुमारी है की मृत्यु तिथि 22–12–2022 है, जिसका अज्ञानतावंश प्रार्थी की पन्नी की मृत्यु तिथि का इन्द्राज ग्राम पंचायत ब्यास के मृत्यु अभिलेख में दर्ज नहीं करवा सके हैं। जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस बारे किसी को कोई भी उजर / एतराज हो तो वह दिनांक 14–07–2024 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या बकालतन हाजिर आकर उजर / एतराज दर्ज करा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्रीमती संतोश कुमारी पत्नी श्री मनीश कुमार, निवासी कोटडी ब्यास, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 14–06–2024 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

————————

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)**

In the matter of:

Smt. Premi Devi w/o Sh. Lal Bahadur, r/o Dudhpokhari-9, Lamjung, Ajirkot, Gorkha, Nepal currently resinding at Village Kathar, P.O. Basal, Tehsil and Distt. Solan (H.P.)

*..Applicant.*

*Versus*

General Public *..Respondent.*

*Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.*

Whereas, Smt. Premi Devi w/o Sh. Lal Bahadur, r/o Dudhpokhari-9, Lamjung, Ajirkot, Gorkha, Nepal currently resinding at Village Kathar, P.O. Basal, Tehsil and Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering date of birth of her daughter namely Sumitra Devi d/o Sh. Lal Bahadur and Smt. Premi Devi whose date of birth is 28-09-1996 and her place of birth is at Village Kathar, P.O. Basal, Tehsil and Distt. Solan (H.P.) but her date of birth could not be entered in the record of Municipal Corporation Solan, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Sumitra Devi d/o Sh. Lal Bahadur and Smt. Premi Devi may submit their objections in writing or appear in person in this court on or before 04-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate (Tehsildar),*
*Solan, District Solan (H.P.).*

---

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)**

In the matter of:

Rajat Thapa s/o Sh. Darshan Thapa, r/o 43-out, Ravidaspura, Subathu Cantt., Tehsil & Distt. Solan (H.P.) ..*Applicant.*

*Versus*

General Public ..*Respondent.*

*Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.*

Whereas, Rajat Thapa s/o Sh. Darshan Thapa and Smt. Kamla Thapa, r/o 43-out, Ravidaspura, Subathu Cantt., Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of his date of birth *i.e.* 29-03-1994 and his place of birth is at r/o 43-out, Ravidaspura, Subathu Cantt., Tehsil & Distt. Solan (H.P.) but his date of birth could not be entered in the record of Cantonment Board Subathu, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Rajat Thapa s/o Sh. Darshan Thapa and Smt. Kamla Thapa, r/o 43-out, Ravidaspura, Subathu Cantt., Tehsil & Distt. Solan (H.P.) may submit their objections in writing or appear in person in this court on or before 05-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 5th day of July, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate (Tehsildar),*
*Solan, District Solan (H.P.).*

---

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)**

In the matter of:

Smt. Bimla Khatri d/o Sh. Chuppa Lal, r/o Village Kotla, P.O. Sultanpur, Tehsil & Distt. Solan (H.P.)-173 229 ..*Applicant.*

*Versus*

General Public ..*Respondent.*

*Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.*

Whereas, Smt. Bimla Khatri d/o Sh. Chuppa Lal and Smt. Jhuppi, r/o Village Kotla, P.O. Sultanpur, Tehsil & Distt. Solan (H.P.)-173 229 has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth *i.e.* 10-08-1972 and her place of birth is at Village Kotla, P.O. Sultanpur, Tehsil & Distt. Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Bohli, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Bimla Khatri d/o Sh. Chuppa Lal and Smt. Jhuppi may submit their objections in writing or appear in person in this court on or before 05-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 5th day of July, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate (Tehsildar),*
*Solan, District Solan (H.P.).*

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)**

In the matter of:

Smt. Premi Devi w/o Sh. Lal Bahadur, r/o Dudhpokhari-9, Lamjung, Ajirkot, Gorkha, Nepal currently residing at Village Kathar, P.O. Basal, Tehsil and Distt. Solan (H.P.)

*..Applicant.*

*Versus*

General Public *..Respondent.*

*Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.*

Whereas, Smt. Premi Devi w/o Sh. Lal Bahadur, r/o Dudhpokhari-9, Lamjung, Ajirkot, Gorkha, Nepal currently residing at Village Kathar, P.O. Basal, Tehsil and Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of birth of her son namely Deepak s/o Sh. Lal Bahadur and Smt. Premi Devi whose date of birth is 12-10-1998 and his place of birth is at Village Kathar, P.O. Basal, Tehsil and Distt. Solan (H.P.) but his date of birth could not be entered in the record of Municipal Corporation Solan, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Deepak s/o Sh. Lal Bahadur and Smt. Premi Devi may submit their objections in writing or appear in person in this court on or before 04-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate (Tehsildar),*
*Solan, District Solan (H.P.).*

---

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)**

In the matter of:

Smt. Sadhna d/o Sh. Rajesh Kumar, r/o Gharsi Brahmana (364), Sub-Tehsil Krishangarh, District Solan (H.P.) presently residing at Sharma Niwas, Near Apex Hospital, Tehsil and Distt. Solan (H.P.) *..Applicant.*

*Versus*

General Public *..Respondent.*

*Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.*

Whereas, Smt. Sadhna d/o Sh. Rajesh Kumar, r/o Gharsi Brahmana (364), Sub-Tehsil Krishangarh, District Solan (H.P.) presently residing at Sharma Niwas, Near Apex Hospital, Tehsil and Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of birth of her son namely Vansh s/o Sh. Dinesh Kumar and Smt. Sadhna whose date of birth is 11-10-2015 and his place of birth is at Sharma Niwas, Near Apex Hospital, Opposite Dr. J. K. Dubbey, Madhuban Colony, Tehsil and Distt. Solan (H.P.) but his date of birth could not be entered in the record of Municipal Corporation Solan, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Vansh s/o Sh. Dinesh Kumar and Smt. Sadhna may submit their objections in writing or appear in person in this court on or before 04-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate (Tehsildar),*
*Solan, District Solan (H.P.).*

---

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)**

In the matter of:

Smt. Premi Devi w/o Sh. Lal Bahadur, r/o Dudhpokhari-9, Lamjung, Ajirkot, Gorkha, Nepal currently residing at Village Kathar, P.O. Basal, Tehsil and Distt. Solan (H.P.)

*..Applicant.*

*Versus*

General Public *..Respondent.*

*Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.*

Whereas, Smt. Premi Devi w/o Sh. Lal Bahadur, r/o Dudhpokhari-9, Lamjung, Ajirkot, Gorkha, Nepal currently residing at Village Kathar, P.O. Basal, Tehsil and Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of birth of her daughter namely Krishna d/o Sh. Lal Bahadur and Smt. Premi Devi whose date of birth is 12-03-2003 and her place of birth is at Village Kathar,

P.O. Basal, Tehsil and Distt. Solan (H.P.) but his date of birth could not be entered in the record of Municipal Corporation Solan, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Krishna d/o Sh. Lal Bahadur and Smt. Premi Devi may submit their objections in writing or appear in person in this court on or before 04-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of July, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate (Tehsildar),*
*Solan, District Solan (H.P.).*

---

**In the Court of Sub-Divisional Magistrate-**cum**-Marriage Officer,**
**Kasauli, District Solan (H.P.)**

1. Sh. Pankaj Sharma aged 34 years D.O.B. 19-03-1989 s/o Late Sh. Prakash Chand, r/o Arhat Bazar, Near Prachin Hanuman Mandir, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Megha Sharma aged 28 years D.O.B. 16-02-1995 d/o Sh. Ashwani Kumar, r/o House No. 79 A, Ward No. 4, Kashmiri Mohalla, Tehsil Kasauli, Distt. Solan (H.P.).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Pankaj Sharma s/o Late Sh. Prakash Chand, r/o Arhat Bazar, Near Prachin Hanuman Mandir, Tehsil Kasauli, District Solan (H.P.) (bridegroom) & Ms. Megha Sharma d/o Sh. Ashwani Kumar, r/o House No. 79 A, Ward No. 4, Kashmiri Mohalla,Tehsil Kasauli, Distt. Solan (H.P.) at present w/o Sh. Pankaj Sharma s/o Late Sh. Prakash Chand, r/o Arhat Bazar, Near Prachin Hanuman Mandir, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 03-04-2024 that they solemnized their marriage with each other on 20-10-2023. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 17-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 17-07-2024 under my hand and seal of the court.

Seal. Sd/-
*Marriage Officer*-cum-*Sub-Divisional Magistrate,*
*Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-**cum-**Marriage Officer,**
**Kasauli, District Solan (H.P.)**

1. Sh. Lalit Kumar aged 38 years D.O.B. 06-04-1985 s/o Late Sh. Gulab Singh, r/o Village Kharog, P.O. Kanda, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Poonam Bala aged 43 years D.O.B. 02-08-1980 d/o Sh. Ram Lal, r/o House No. 5794, Near Govt. Model School, Maloya, Chandigarh (UT).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Lalit Kumar s/o Late Sh. Gulab Singh, r/o Village Kharog, P.O. Kanda, Tehsil Kasauli, District Solan (H.P.) (bridegroom) & Ms. Poonam Bala aged 43 years D.O.B. 02-08-1980 d/o Sh. Ram Lal, r/o House No. 5794, Near Govt. Model School, Maloya, Chandigarh (UT) at present w/o Sh. Lalit Kumar s/o Late Sh. Gulab Singh, r/o Village Kharog, P.O. Kanda, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 26-02-2024 that they solemnized their marriage with each other on 23-12-2022. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 17-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 17-07-2024 under my hand and seal of the court.

Seal. Sd/-
*Marriage Officer*-cum-*Sub-Divisional Magistrate,*
*Kasauli, District Solan (H.P.).*

---

**In the Court of Sub-Divisional Magistrate-**cum-**Marriage Officer,**
**Kasauli, District Solan (H.P.)**

1. Sh. Amar aged 36 years D.O.B. 17-09-1987 s/o Sh. Billu Ram, r/o VPO Sanawar, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Monika aged 29 years D.O.B. 19-01-1994 d/o Sh. Sushil Kumar, r/o Upper Mohala, Balmiki Basti, Kalka, District Panchkulla (HR).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Amar s/o Sh. Billu Ram, r/o VPO Sanawar, Tehsil Kasauli, District Solan (H.P.) (Bridegroom) & Smt. Monika d/o Sh. Sushil Kumar, r/o Upper Mohala, Balmiki Basti, Kalka, District Panchkulla (HR) at present w/o Sh. Amar s/o Sh. Billu Ram, r/o VPO Sanawar, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 20-06-2023 that they have solemnized their marriage on 07-12-2012 with each other. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 12-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 22-03-2024 under my hand and seal of the court.

Seal. Sd/-

*Marriage Officer*-cum-*Sub-Divisional Magistrate,*
*Kasauli, District Solan (H.P.).*

---

## नाम परिवर्तन

मैं, नीलम कुमारी पत्नी श्री कर्ण सिंह, निवासी वी.पी.ओ. जन्दडू, तहसील सुजानपुर टिहरा, जिला हमीरपुर (हि0प्र0) घोषणा करती हूं कि मेरे बेटे आदित्य के स्कूल रिकार्ड में मेरा नाम नीलम राणा दर्ज है जोकि गलत है। मेरा सही नाम नीलम कुमारी है। सभी सम्बन्धित नोट करें।

नीलम कुमारी
पत्नी श्री कर्ण सिंह,
निवासी वी.पी.ओ.
जन्दडू, तहसील सुजानपुर टिहरा,
जिला हमीरपुर (हि0प्र0)

---

## CHANGE OF NAME

I, Pareetam s/o Sh. Roshan aged 65 years, r/o 11/9, Carstafan Block 2, Lakkar Bazar, Shimla (H.P.) declare that I have changed my name from Pitam Singh (Previous Name) to Pareetam (New Name) all concerned please may notice.

PAREETAM
*s/o Sh. Roshan*
*r/o 11/9, Carstafan Block 2,*
*Lakkar Bazar, Shimla (H.P.).*

## CHANGE OF NAME

I, Nima Devi w/o Ram Singh, r/o Kohoo Uperia (102) Kohu, Ramshahr, District Solan (H.P.) declare that I have changed my name from Nima Devi (Old Name) to Nirmla Devi (New Name). All concerned please note.

NIMA DEVI
*w/o Ram Singh,*
*r/o Kohoo Uperia (102) Kohu,*
*Ramshahr, District Solan (H.P.).*

---

## CHANGE OF NAME

I, Susheela Devi aged 49 years, w/o Sh. Rajender Kumar, r/o Village Jholo Ka Jubber, Tehsil & District Shimla (H.P.) declare that in my Aadhar card my name has been wrongly mentioned as Sheela instead of Susheela Devi. It may be corrected as Susheela Devi. All concerned may note please.

SUSHEELA DEVI
*w/o Sh. Rajender Kumar,*
*r/o Village Jholo Ka Jubber,*
*Tehsil & District Shimla (H.P.).*

---

## CHANGE OF NAME

I, Ruchi d/o Sh. Ramanand, r/o Village Mandoli, P.O. Andheri, Tehsil Sangrah, District Sirmaur (H.P.) declare that my name is wrongly entered as Ruchika in my Aadhar Card No. 7379 7059 3758 instead of my real and correct name Ruchi. All concerned may note.

RUCHI
*d/o Sh. Ramanand,*
*r/o Village Mandoli, P.O. Andheri,*
*Tehsil Sangrah, District Sirmaur (H.P.).*

---

## CHANGE OF NAME

I, Prem Chand Thakur (new name) s/o Late Hari Ram aged about 68 years, r/o Village Kafrona, P.O. Matal, Tehsil Chopal, District Shimla (H.P.) declare that I have changed my name from Prem Chand (Previous Name) to Prem Chand Thakur (New Name) and Prem Chand, Prem Chand Gazta and Prem Chand Thakur pertains to one and the same person. All concerned please note.

PREM CHAND THAKUR
*s/o Late Hari Ram,*
*r/o Village Kafrona, P.O. Matal,*
*Tehsil Chopal, District Shimla (H.P.).*

## CHANGE OF NAME

I, Binta (New Name) w/o Sh. Baldev Singh, r/o Village and P.O. Kulag, Tehsil Kupvi, Distt. Shimla (H.P.) -171 217 declare that I have changed my name from Mamta Devi (Previous Name) to Binta (New Name). All concerned please note.

BINTA
*w/o Sh. Baldev Singh,*
*r/o Village and P.O. Kulag,*
*Tehsil Kupvi, Distt. Shimla (H.P.).*

---

## CHANGE OF NAME

I, Renu Soni w/o Sunil Puri, r/o Village Nakhrer Sauran, P.O. Kuthera, Tehsil & Distt. Hamirpur (H.P.) declare that I have changed my name from Reena Puri to Renu Soni for all purposes in future. Please Note.

RENU SONI
*w/o Sunil Puri,*
*r/o Village Nakhrer Sauran, P.O. Kuthera,*
*Tehsil & Distt. Hamirpur (H.P.).*

---

## CHANGE OF NAME

I, Jasveer Singh Thakur s/o Sh. Ranjit Singh, r/o H.No. 13, Ward No. 3, Partap Nagar, Hamirpur, Tehsil & Distt. Hamirpur (H.P.) declare that I have changed my name from Jasbir Singh to Jasveer Singh Thakur. All concerned please note.

JASVEER SINGH THAKUR
*s/o Sh. Ranjit Singh,*
*r/o H.No. 13, Ward No. 3,*
*Partap Nagar, Hamirpur,*
*Tehsil & Distt. Hamirpur (H.P.).*

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।